

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT 1**

C.P. No. 41/241-242/NCLT/AHM/2019


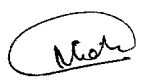

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.02.2020**

Name of the Company: Motikumar Harchandrai Nihalani Motikumar
through his Power of Attorney
V/s

Global Dry Fruit Processing Pvt Ltd & Ors

Section: Section 241-242 of the Companies Act 2013.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SHASHVATA SHUKLA	ADVOCATE	PETITIONER	
2.	NEELI SETHI	Advocate	Petitioner	
	Parth Shahi, Udit Dyaad	Adv.	Resp	

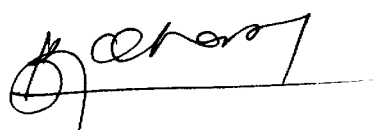
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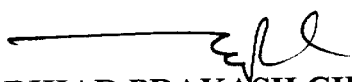
The Parties are represented through their respective Learned Counsel.

At the request of the Respondent Counsel, with consent of the Petitioner Counsel, the matter is adjourned.

Meanwhile, interim direction issued, if any, to be continued till next date of hearing.

List the matter on 23.03.2020


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated 17th February, 2020